

3
A. Pradhan vs. UOI

FOR ADMISSION SL.NO.8

OA 384/13

By Advocate(s)-Mr.N.R.Routray

By Advocate(s)-Mr.T.Rath

Date – 26.6.2013

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

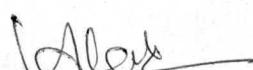
HON'BLE SHRI R.C.MISRA, MEMBER(A)

By filing a Memo dated 22.6.2013, Shri N.R.Routray, learned counsel for the applicants seeks permission of this Tribunal for withdrawal of this O.A. with liberty to file a better O.A. The prayer is allowed. Accordingly, the O.A. is permitted to be withdrawn.

Shri Routray prayed that the unutilized copies of the O.A. may be returned to him. The prayer is allowed. The unutilized copies of the O.A. be returned to Shri Routray.

Shri T.Rath, learned Standing Counsel for the Respondents is present and heard.


MEMBER(A)


Shri A.K.Patnaik
MEMBER(J)